## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.39/(MAH)/2015 MA No. 137/2017

CORAM:

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Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES:

M/s. Mahanti Plastics Pvt. LTd. V/s. M/s. Samruddhi Banquets Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	G.M. Jashi	Adr. for 1207 Adr for R8	Q yearin
2)	Vineet Jagtap	Adr for RS	CT (J.
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## <u>ORDER</u> M.A. No. 137/2017 in T.C.P. No. 39/397-398/CLB/MB/MAH/2015

- 1. The Learned Representatives of both the sides are present.
- 2. A Deed of Agreement is furnished from the side of the Respondent Nos. 1 to 7 about the transaction that took place of Banquet Nos. 1 and 2. However, that Deed of Agreement is not complete in all respect, therefore, directed to give specific dates and the copies of the Agreements so that the correct facts can be appreciated.
- 3. From the side of the Respondent No. 8, a Reply is filed today and a copy is handed over to the other side. This is to be considered on the next date of hearing.

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- 4. Meanwhile the Petitioner is directed to give the Ready Reckoner Rate in respect of Banquet No. 3 so that the Fair Market Price of Banquet No. 3 should be on record. Till then no party shall alienate or deal in any manner with Banquet No. 3.
- 5. The matter is adjourned to **07.07.2017**. The date is communicated to both the sides.

Dated: 01.05.2017

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Sd/-M.K. Shrawat Member (Judicial)